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LOK SABHA

Wednesday the 27th April, 1955

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-NINTH REPORT

Shri Altekar (North Satara): I beg to present the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions.

CORRECTION OF ANSWER TO STARRED QUESTION

The Deputy Minister of Planning (Shri S. N. Mishra): With your permission, Sir, I wish to make a correction to the reply that I gave to one of the supplementary questions arising out of Starred Question No. 2282 asked by Shri Amar Singh Damar on 15th April 1955. To his question about the ratio of officials and non-officials in the Regional Committees, I replied that there were only non-official members in these Committees and that possibly only the Secretary of the Research Programmes Committee was the officer-member. The statement is correct so far as the Southern Regional Committee is concerned.

But in the Regional Committee for the north, apart from the member-secretary of the Research Programmes Committee, there are two members who are officers. As the purpose of the Regional Sub-Committees is to provide technical guidance as and when needed, the official members represent technical competence and not any official point of view.

UNTOUCHABILITY (OFFENCES) BILL

Mr. Speaker: Before I call upon the hon. Home Minister to move his motion about the Untouchability (Offences) Bill, I would like to have from the House clarification or the determination about the allotment of time. The Business Advisory Committee has allotted in all 8 hours for the whole Bill. I find that there are 121 amendments, and there are a large number of amendments to clauses 3, 4, and 7; there are more than one amendment to other clauses also; but these are clauses which have the maximum number of amendments. So, it will be better, if the House wishes to have the Bill discussed properly, as I think it does . . .

Several Hon. Members: Yes.

Mr. Speaker: . . . to allot some time for the consideration motion, and then to allot time for the clause-by-clause consideration. Otherwise the consideration motion may go for long, and there will be no time or there will only be little time left for the clause-by-clause consideration.

I am entirely in the hands of the House. It is for the House to decide. I am merely making a suggestion as to what they should do.